

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 6030
TO BE ANSWERED ON 11.04.2017

Hydraulic Load of FETP

6030. SHRI C.R. PATIL

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has issued directions through Central Pollution Control Board (CPCB), under section 18 (i)(b) of Water Act, 1974 not to add any hydraulic load to the Final Effluent Treatment Plant (FETP) of Ankleshwar resulting in stalling of development of the industrial estates of the area;
- (b) if so, the details thereof;
- (c) whether the outflow of the FETP have substantially improved due to continuous and rigorous efforts of the State and if so, the details thereof; and
- (d) whether there is any proposal to lift the said ban, if so, the details and time frame thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ANIL MADHAV DAVE)

(a) and (b) The Central Pollution Control Board (CPCB) had issued directions under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 on 2/9/2008 to the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) of the States and UTs including Gujarat where Common Effluent Treatment Plants (CETPs) have been set up followed by modified directions on 31/3/2016 restricting establishment/expansion of industrial units in areas where the associated CETPs are not complying with the specified standards or where such CETPs do not have adequate hydraulic capacities, except for such cases which do not impact performance of the CETP.

(c) and (d) It has been observed that the performance of FETP at Ankleshwar has improved over a period of time. However many parameters e.g. BOD, COD, NH₃-N etc. were found exceeding the stipulated norms. Operation of industries is regulated depending upon the performance of FETP/CETP as stipulated in the directions issued by CPCB on 31/3/2016.
